

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1191(A)/ND/2019

IN THE MATTER OF:

M/s Kribhco Infrastructure Ltd.

vs

M/s Indo Arya Central Transport Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 12.06.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

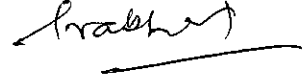
For the Petitioner/Applicant :

For the Financial Creditor : P. Nagesh, Harshal, Adv.

For the Corporate Debtor :

ORDER

As per the directions of Hon'ble Members, the matter is adjourned to 23.07.2019 due to paucity of time.



(Prabhat Kumar Sharma)
Court Officer